NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

C. P. NO. 57(ND)2014 CA. NO.

CORAM:

PRESENT: SH. R.VARDHARAJAN HON'BLE MEMBER (J) SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.08.2016

NAME OF THE COMPANY: M/s Sh. Manmeet Singh Vs. M/s. Techcomp India Pvt. Ltd. & ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

1. ABSingh Advocate Petitioner ABSIL

ORDER

A request for adjournment is being made by the ld. Counsel for the respondents on the ground that the main counsel is suffering from viral fever.

- 2. Ld. Counsel for the petitioner submits that as the respondents are not cooperating before the Mediation Cell, the settlement may not be arrived at.
- 3. To come up on 11.10.2016.

(Ina Malhotra) Member Iudicial

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(R.Varadharajan) Member Judicial